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Title: Regarding clarification from the Government on financial irregularities mentioned in a CAG Report on loan secured by a sugar factory.

SHRI DEEPENDER SINGH HOODA (ROHTAK): Thank you Speaker Madam for allowing us this opportunity to raise a very important matter which has been brought to light by a CAG Report No. 12 of 2005. This report has unearthed certain serious financial irregularities. ...(*Interruptions*)

माननीय अध्यक्ष : दीपेंद्र जी, आप अपनी बात बोलिए। आपस में बात न करें।

â€|(लक्षण)

SHRI DEEPENDER SINGH HOODA : Madam, yesterday, NishikantJi was saying there is no point of order in the 'Zero Hour'. Madam has allowed me and permitted to raise this matter....(*Interruptions*)

Madam, the CAG in the Report 12 of 2005 has pointed two serious financial irregularities done by Purthi Group. The Group in March, 2002 received a loan of Rs. 84.12 crore from IRDA which Indian Renewable Energy Development Agency. This is a company fully owned by the Government of India, Ministry of Renewable Energy. The principal amount was for Rs. 46 crore and interest amount was Rs. 34 crores from IRDA towards construction of a 22 Megawatt bagasse based power plant in Nagpur. Eventually, this project was declared as a non-performing asset in 2007. The CAG Report points out certain financial irregularities. Let me point those out.

माननीय अध्यक्ष : जीरो ऑर्डर में तांबी बात नहीं करते हैं।

â€|(लक्षण)

SHRI DEEPENDER SINGH HOODA: Madam, I will be very short. No. 1, in 2002, 50 per cent of the loan was reimbursed as opposed to 25 per cent which is the norm. This is an irregularity not just by the Purthi Limited but by the Government of India in 2002-03 because the IRDA was fully owned by the Government of India. ...(*Interruptions*) Madam, between 2002-03 and 2006, Purthi became financially unstable and defaulted ...(*Interruptions*) Yes, IRDA, Government of India in 2003 decided to look the other way, and eventually Purthi had become an NPA.

माननीय अध्यक्ष : आपने बात उठा दी, अब छो गया।

â€|(लक्षण)

SHRI DEEPENDER SINGH HOODA: Finally, I have two more points.

HON. SPEAKER: No two more points.

SHRI DEEPENDER SINGH HOODA: In 2003, the Ministry of Renewable Energy gave intra-subsidy towards the bagasse renewable energy project but this intra-subsidy continued till 2009....(*Interruptions*)

HON. SPEAKER: You can ask clarification.

SHRI DEEPENDER SINGH HOODA: Purthi used this towards a 100 per cent coal-based power plant but the subsidy was given for a renewable energy project. They were using it for a coal-based project....(*Interruptions*) Eventually, this led to a loss of Rs.12.7 crore to the public exchequer. There is a loss of Rs.12.7 crore of public money....(*Interruptions*)

So, Madam, through you, my demand is, we want to ask that the BJP has always held the C&AG Report as sacrosanct. They had asked for resignation from us. They had asked for resignation from our Prime Minister based on C&AG Report. Now what is their stand? We want to know that. Are they sticking to their same stand? We have not put a demand. Our demand is that the Government has to look into this matter to conduct a probe, to have the C&AG report....(*Interruptions*) Till the probe is done to find out the truth, the Minister concerned should relinquish his position. ...(*Interruptions*)

माननीय अध्यक्ष : डॉ. प्रभास कुमार सिंह।

Shri Md. Badaruddoza Khan is allowed to associate with the matter raised by Shri Deepender Singh Hooda.

प्रभास कुमार सिंह जी, एक गिनत रूपीए।

â€|(लक्षण)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैकेन्या नायडू) : मैंने रपीकर, अंडर रूल 241, आपने अनुमति दिया, आपको अधिकार है इसलिए आपने अनुमति दी। मेरा इतना ही कहना है कि this is a normal C&AG Report which goes to the PAC. It goes to the PAC. The PAC will examine it. That is the procedure of Parliament. That is known to everybody.

Secondly, it has happened during the earlier Government, not during this Government. Thirdly, there is no personal involvement of any person. So, how can they attribute motives to anybody?...(*Interruptions*)

HON. SPEAKER: He has not mentioned any name.

SHRI M. VENKAIAH NAIDU: Yes, fourthly, everything is done as per the rules. What has been given to others has been given to this company also. There is no wrong doing that has been done....(*Interruptions*)

माननीय अद्यक्ष : इस पर चर्चा नहीं छो रही है। आप बैठ जाइए।

â€“(व्यापान)

माननीय अद्यक्ष : एटीज बैठ जाइए।

â€“(व्यापान)

माननीय अद्यक्ष : डॉ. प्रभास कुमार सिंह।

â€“(व्यापान)

माननीय अद्यक्ष : केवल आपकी बात रिकॉर्ड में जाएगी।

...(*Interruptions*)â€' □

HON. SPEAKER: Nothing will go on record except the speech of Dr. Prabhas Kumar Singh.

(*Interruptions*)â€' □